

High Court of Karnataka
Bengaluru
Dated:24th July 2019

NOTIFICATION NO. HCKB - 75 / 2019

In modification of earlier Notification No. HCKB - 46/2019, dated 10th May 2019, the sittings of the Hon'ble Judges in the Court Halls of Kalaburagi Bench from Monday the 29th July 2019 are arranged as mentioned below:

Sl. No.	Name of the Hon'ble Judge	Court Hall No.
1.	Hon'ble The Chief Justice	1
2.	Hon'ble Mrs. Justice S.Sujatha	2
3.	Hon'ble Mrs. Justice K.S.Mudagal	3
4.	Hon'ble Mr. Justice N.K.Sudhindrarao	4

By Order of Hon'ble The Chief Justice,

Date: 24.07.2019

**Sd/-
Registrar (Judicial)**

HIGH COURT OF KARNATAKA KALABURAGI BENCH

**ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES
WITH SUBJECTS ASSIGNED TO THEIR LORDSHIPS
WITH EFFECT FROM MONDAY THE 29TH JULY 2019**

Priority will be given to old cases

SL. NO.	SITTINGS AND SUBJECTS	COURT HALL
1	<p>Hon'ble Mrs. Justice S.Sujatha & Hon'ble Mr. Justice N.K.Sudhindrarao (From 10.30 AM)</p> <p>Writ Appeals (GM, MV, LA, LB, LR, KLR, KLRA, KVOA, KDR, ULC, SC/ST, CS, APMC, HRC, Tax, Excise, Education, Labour, Service & Cinema) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Commercial Appeals - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Criminal Appeals against convictions and acquittals (Division Bench Matters) - Admissions, Orders & Hearing</p> <p>Regular First Appeals (Division Bench Matters) - Admissions, Orders & Hearing</p> <p>Miscellaneous First Appeals (Division Bench Matters) - Admissions, Orders & Hearing</p> <p>Execution First Appeals (Division Bench Matters) - Admissions, Orders & Hearing</p> <p>Execution Second Appeals (Division Bench Matters) - Admissions, Orders & Hearing</p> <p>ITA, WTA, GTA, Sales Tax Revision Petitions (DB matters) & other Tax References, Revisions, Appeals and Civil Petitions (Tax, Excise), Original Side Appeals (except Company matters) - Admissions, Orders & Hearing</p>	2

	<p>CCC (Civil & Criminal) - Admissions, Orders & Hearing</p> <p>Writ Petitions (KSAT/CAT, LOKAYUKTA & CESTAT) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under the Goonda Act, 1985 - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental & Engineering – Fee Structure and Seat Matrix - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (Edn-Med-Adm) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961 - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Referred Writ Petitions, Civil and Criminal Cases - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
<p>2</p>	<p>Hon'ble Mrs. Justice S.Sujatha (From 2.30 PM)</p> <p>Writ Petitions (GM, GM-KEB, GM-CPC, LA, LB, MV, LR, KLR, KLRA, KDR, KVOA, HRC, CS, APMC, SC/ST, ULC, Labour, Service, Education, Excise and Cinema) - Preliminary Hearing / Admissions, Orders & Hearing</p> <p>Writ Petitions (Tax) and Sales Tax Revision Petitions (Single Judge matters) - Preliminary Hearing / Admissions, Orders & Hearing</p> <p>Specially assigned cases</p>	<p>2</p>

<p>3</p>	<p>Hon'ble Mrs. Justice K.S.Mudagal</p> <p>Criminal Appeals (Single Judge Matters) - Admissions, Orders & Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders & Hearing</p> <p>Criminal Petitions of all kinds and Writ Petitions under Article 226/227 r/w Sec. 482 Cr.P.C - Preliminary Hearing / Admissions, Orders & Hearing</p> <p>All Criminal work of Single Judge</p> <p>Specially assigned cases</p>	<p>3</p>
<p>4</p>	<p>Hon'ble Mr. Justice N.K.Sudhindrarao (From 2.30 PM)</p> <p>Regular First Appeals - Admissions, Orders & Hearing</p> <p>Regular Second Appeals - Admissions, Orders & Hearing</p> <p>Miscellaneous First Appeals - Admissions, Orders & Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders & Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996 - Admissions, Orders & Hearing</p> <p>Intellectual Property Rights Cases including Referred original suits - Admissions, Orders & Hearing</p>	<p>4</p>

	<p>Execution First Appeals and Execution Second Appeals - Admissions, Orders & Hearing</p> <p>Civil Petitions - Admissions, Orders & Hearing</p> <p>CRP, RPFC, HRRP, LRRP, TOS, Probate & Succession Matters - Admissions, Orders & Hearing</p> <p>Specially assigned cases</p>	
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NOTES

1. Memos for urgent Preliminary Hearing / Admission and Orders, shall be moved only before the concerned Hon'ble Benches.
2. **Five year old cases of all categories, and the cases in which further proceedings of trial are stayed, will be taken up for disposal on priority basis.**
3. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (CrI.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**
4. **Advocates and Parties are requested to note that, in view of the order of the Hon'ble Supreme Court of India dated 28.03.2018 in Criminal Appeal Nos.1375-76/2013, (Asian Resurfacing of Road Agency Pvt. Ltd and another Vs. Central Bureau of Investigation), in all pending cases where stay against proceedings of a civil or criminal trial is operating/granted, the same will come to an end on expiry of six months from the date of order unless the Roster Bench extends the stay order by a speaking order.**

- 5. Advocates/Parties are requested not to seek adjournments in priority matters including the Criminal cases in which accused is in custody and the cases under the Prevention of Corruption Act.**
6. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.
7. Unless ordered otherwise, all Single Judge / Division Bench part heard matters will remain with, and shall be disposed of, by the same Benches.
8. Advocates/Parties are requested to file paper books in pending Civil Appeals.

By Order of Hon'ble The Chief Justice,

Sd/-

Registrar (Judicial)

Date: 24.07.2019